

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:571

ANSWERED ON:24.11.2006

PERMISSION TO SMALL RETAIL COMMERCIAL ESTABLISHMENTS

Chinta Mohan Dr. ;Suman Shri Ramji Lal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Hon`ble Supreme Court has granted its approval to the 22 categories of small retail commercial establishments to operate in Delhi;
- (b) if so, the details thereof;
- (c) whether the Government has decided not to allow operation by the said establishments of A and B categories from residential areas in Delhi;
- (d) if so, the details thereof; and
- (e) the reasons behind the said decision taken by the Government?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): The Supreme Court in its order dated 29.9.2006 in the matter of M.C. Mehta Vs. Union of India had allowed trading in following items in small establishments, measuring not more 20 sq. mtr. in residential area:

1. Vegetable/fruits/flowers;
2. Bakery items/confectionery items;
3. Kirana/General stores;
4. Dairy products;
5. Stationery/books/Gifts/Book binding;
6. Photostate/Fax/STD/PCO;
7. Cyber cafe/Call phone booths;
8. LPG Booking office/Show room without LPG cylinders;
9. Atta Chakki;
10. Meat/Poultry and Fish Shop;
11. Pan shop;
12. Barber shops/Hair dressing saloon/Beauty Parlour;
13. Laundry/Dry Cleaning/ironing;
14. Sweet shops/Tea stall without sitting arrangements;
15. Chemist shops;
16. Optical shops;
17. Tailoring shops;
18. Electrical/Electronic repair shop; and
19. Photo studio;
20. Cable TV/DTH Operations
21. Hosiery/Readymade Garments/Cloth shops
22. ATM

Vide order dated 15.11.2006 the Hon`ble Supreme Court has permitted the following activities in addition to the 22 activities mentioned above:

1. Ration shops/Kerosene shops under PDA systems of NCT and
2. Cycle repair shops

(c)to(e): According to Mixed Use Regulations notified on 79.2006, no commercial activity is permissible in the colonies of A and B categories. Retail shops would however be permissible in plots abutting notified mixed use streets in regular residential plotted development within such colonies, if there is a specific request from the Residents Welfare Association (RWA) concerned for notification of mixed use street.

There is no provision in the aforesaid notification for allowing establishments of less than 20 sqm area in A&B colonies.

Supreme Court in its order dated 18.10.2006 has not accepted the recommendation of the Monitoring Committee that small shops will also be allowed in 'A' and 'B' category colonies.